

(ख) और (ग) अपेक्षित व्योरे एकत्र किये जा रहे हैं और मभा पटल पर प्रस्तुत कए जायेंगे।

‡[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI NARSINGH): (a) COB Industrial licences for distillation of potable liquor/IMFL have been issued in favour of certain companies on the basis of effective steps for setting up such facilities having been taken by them by 19-11-1975.

(b) and (c) Necessary details are being collected and will be placed on the Table of the House.]

Tea Plantation area of Dibrugarh

‡1780-D. SHRI DINESH GOSWAMI:
SHRI TILOK GOGOI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the most intensive tea plantation areas i.e., Dibrugarh and its adjoining areas have been declared unsafe for further developmental activities by the Geological Survey of India; and

(b) whether it is also a fact that the Geological Survey of India has suggested that further developmental activities at the present location of the town should be avoided and confined to the area east of 115 metre contour, which appears to be more stable as has been reported in the 'Business Standard' of the 28th January, 1979?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b) Geomorphological studies carried out by GSI in connection with the flood problem in this area have indicated the presence of structurally weak planes south of the Brahmaputra river. Some subsidence of the area bounded by these planes is also infer-

red. It has, therefore, been suggested by the GSI that the depth extension of these weak planes fringing the northern boundary of the Dibrugarh town has to be deciphered by geophysical surveys. Until further detailed studies are carried out, no firm conclusions can be arrived at. As a precautionary measure, it has been suggested that further developmental activities in this town be confined to the area east of the 115 metres contour which appears to be more stable.

Protests against dropping of Adoption of Children Bill

§1780-E. SHRI BISHAMBHAR NATH PANDE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there have been protests from cross-sections of public opinion and from eminent jurists against dropping the consideration of the Adoption of Children Bill;

(b) if so, what is Government's reaction thereto; and

(c) whether Government propose to bring forth the bill again for consideration?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) It is a fact that the Government have been receiving representations from certain social welfare organisations like the Indian Council of Child Welfare, Delhi Branch etc. against the withdrawal of Adoption of Children Bill, 1972. Government have also seen some reports in that behalf in newspapers.

(b) and (c) The matter is under consideration.

‡[] English translation.

‡Previously Unstarred Question 1954 transferred from the 21st March, 1979.

§Previously Unstarred Question 1923 transferred from the 21st March, 1979.